

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

30.

**IA 911(MB)2024  
IN C.P. (IB)/1389(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:

Tejendrakumar Patel

Vs

Vikas Procon Private Limited

SECTION: 9, 60(5), 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Akshay Petkar, Ld. Counsel for the IRP/RP present.
2. Counsel for the RP reported that they filed application for exclusion which is under scrutiny.
3. List this matter for hearing on **05.04.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**